Written Answers to [15 December, 2016] Unstarred Questions 139

DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) In exercise of powers conferred under Section 23 (1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, National Council for Teacher Education (NCTE), the academic authority authorised by the Central Government, has notified the minimum qualifications for appointment of teachers at elementary level and these are contained in the Gazette notification dated 23rd August, 2010. As per the Proviso to Section 23(2) of the RTE Act, a teacher who, at the commencement of this Act *i.e.*, 1st April, 2010, does not possess minimum qualifications as laid down by NCTE, shall acquire such minimum qualifications within a period of five years *i.e.*, by 31st March, 2015.

(b) As reported by the State of Madhya Pradesh, there are 1111 teachers in Government schools and 1.20 lakh teachers in non-Government schools who do not have the requisite qualifications and need to be trained. A total of 32,314 untrained in-service teachers working in Government schools have completed their training process.

(c) The Government of Madhya Pradesh has sought an extension for a period of three years beyond 31st March, 2015 to complete the training of all elementary teachers in the State. As various States have requested for extension of this period, the Government is finalizing a proposal to amend the RTE Act, 2009 for this purpose.

Common entrance examination for intermediate

3252. SHRI DHARMAPURI SRINIVAS: SHRI T. G. VENKATESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is planning to introduce common entrance examination for intermediate/10+2 level across the country, if so, the details thereof;

(b) the details of the working committee recommendations made in this regard;

(c) whether State Governments have been consulted in this regard and if so, the details of the views expressed by them; and

(d) whether the common examination would be introduced from the next academic year, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) There is no plan under consideration of the Government for introduction of common entrance examination for intermediate / 10+2 level across the country.

(b) to (d) Do not arise.